

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01121/2018

Dated Thursday the 23rd day of August Two Thousand Eighteen

PRESENT

HON'BLE MR. T. JACOB, Member (A)

K. Shankar Rao,
S/o. K. Ram Babu,
No. 50-F, Railway Quarters,
Thiruvottiyur, Chennai 600019.Applicant

By Advocate M/s. R. Vinoth Kumar

Vs

Union of India,

1. The General Manager,
Southern Railway,
Chennai 600003.

2. The Additional Divisional Railway Manager,
Office of the Divisional Railway Manager,
Chennai 600003.

3. Senior Divisional Electrical Engineer,
EMU Car Shed, Tambaram.

4. Divisional Electrical Engineer,
Office of the Divisional Electrical Engineer,
Velachery, Chennai 600042.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Mr. T. Jacob, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief :

"To direct the first respondent to consider the representation dt. 25.07.2017 submitted by the applicant and pass orders within a time frame with regard to the action taken on it and to pass such further order or orders as it may deem fit and proper in the circumstances of the case and thus render justice. "

2. It is submitted that the applicant had made a representation on 25.07.2017 which is still pending for consideration. Learned counsel for applicant would submit that the applicant would be satisfied if the respondents are directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. In view of the above submission, this OA is disposed of at the admission stage with a direction to the respondents to consider the representation of the applicant dt. 25.07.2017 at Annexure A6 in accordance with law and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

**(T. Jacob)
Member(A)
23.08.2018**

SKSI